

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 30.04.2012**

CP No. 12/2012 (OA No. 336/2011)

Ms. Kavita Bhati, counsel for petitioner.

*Reply filed on  
27/4/12 (A)*

Mr. R.S. Shekhawat, Assistant Director (Establishment), O/o CPMG, Jaipur, who is present in person before the Court, informed that the order and direction issued by this Bench of the Tribunal vide order dated 03.08.2011 in OA No. 336/2011 has been fully complied with by the answering respondents in view of the order dated 29.03.2012 annexed along with the reply as Annexure CPR-2, which has not been disputed by the learned counsel appearing for the petitioner. Reply filed on behalf of the respondents is taken on record.

In view of the reply filed by the respondents and the Annexure CPR-2 order dated 29.03.2012, the present Contempt Petition does not survive more. Accordingly, the Contempt Petition stands dismissed, and the notices issued earlier to the respondents are discharged.

*Anil Kumar*  
(ANIL KUMAR)

MEMBER (A)

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat